

Amendment Rules, 1977, under sub-section (3) of section 642 of the Companies Act, 1956. [Placed in Library. See No. LT-1775/78.]

**Annual Report and Accounts (1976-77)
of the Fertilizers and Chemicals,
Travancore Limited, Eloor, Udyo-
gamandal (Kerala) and related
papers**

पेट्रोलियम तथा रसयन और उर्वरक
मंत्रालय में राज्य मंत्री (श्री जनेश्वर मिश्र) :
सभापति महोदय, मैं आपकी अनुमति से
कम्पनी अधिनियम, 1956 की धारा 619-
(क) की उपधारा (1) के अधीन निम्न-
लिखित पत्रों की एक प्रति (अंग्रेजी तथा
हिन्दी में) सभापटल पर रखता हूँ :—

(i) 1976-77 के वर्ष के लिए
फर्टिलाइजर्स एण्ड कैमिकल्स, ट्रावन्-
कोर लिमिटेड, एलूर, उद्योगमंडल
(केरल) का तैत्तीसवां वार्षिक
प्रतिवेदन तथा लेखे, लेखों पर
लेखापरीक्षकों के प्रतिवेदन तथा
उम पर भारत के नियंत्रक महालेखा-
परीक्षक की टिप्पणियों सहित।

(ii) कम्पनी के कार्यकरण की सरकार
द्वारा समीक्षा।

[Placed in Library. See No. LT-
1776/78 for (i) and (ii)]

**CALLING ATTENTION TO A MAT-
TER OF URGENT PUBLIC
IMPORTANCE**

**The alleged interference by Govern-
ment in the independence of the
judiciary**

[Mr. Deputy Chairman in the Chair]

SHRI DEVENDRA NATH DWIVEDI
(Uttar Pradesh): Sir, I beg to call
the attention of the Minister of Law,
Justice and Company Affairs to the
interference by Government in the in-
dependence of the judiciary as is
apparent from the transfer of the
Chief Justice of the Allahabad High
Court arbitrarily to the Karnataka
High Court.

THE MINISTER OF LAW, JUS-
TICE AND COMPANY AFFAIRS
(SHRI SHANTI BHUSHAN): Sir,
Shri Justice D. M. Chandrashekhar,
Chief Justice, Allahabad High Court,
was transferred during the emergency
as a Judge from the Karnataka High
Court to the Allahabad High Court
without his consent. At the time of
the retirement of Shri K. B. Asthana,
Chief Justice of Allahabad High
Court on May, 9, 1977 Shri Justice
Chandrashekhar was the senior-most
 puisne Judge of the Allahabad High
Court. A recommendation from the
State authorities proposing his ap-
pointment as Chief Justice, Allahabad
High Court in the vacancy due to
arise on the retirement of Shri K. B.
Asthana was received by the Govern-
ment of India. Shri Justice Chandra-
shekhar was appointed as Chief Jus-
tice of Allahabad High Court with
effect from May 9, 1977 in consulta-
tion with the Chief Justice of India.
The Chief Justice of Karnataka High
Court, Shri Govind Bhat was due to
retire on 15th December, 1977. Some-
time before Shri Justice Govind Bhat's
retirement Shri Justice Chandrashe-
khar requested that he may be trans-
ferred to the Karnataka High Court
as the Chief Justice of that High
Court on the retirement of Shri Jus-
tice Govind Bhat. The Chief Justice
of India was consulted on the ques-
tion of Shri Justice Chandrashekhar's
transfer to the Karnataka High Court
and on the basis of his advice, and in
exercise of the powers conferred by
Article 222 of the Constitution of
India, the President has transferred
Shri Justice Chandrashekhar from
the Allahabad High Court to the
Karnataka High Court as the Chief
Justice of the Karnataka High Court.

It is thus very clear that the
transfer of Shri Justice Chandrashe-
khar was done with his consent and
indeed, on his request, in order to
redress the injustice done to him dur-
ing the emergency. In response to a
widespread demand, it has been the
general approach of Government to
retransfer with their consent and in